

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

* * *

O.A. NO. 75/92

05.02.1992

SHRI KARAN SINGH

...APPLICANT

VS.

UNION OF INDIA & ORS.

...RESPONDENTS

CORAM :

SHRI J.P. SHARMA, HON'BLE MEMBER (J)

FOR THE APPLICANT

...NONE

FOR THE RESPONDENTS

...SHRI J.C. MADAN,
PROXY COUNSEL
FOR
SHRI P.P.KHURANA

1. Whether Reporters of local papers may be allowed to see the judgement?
2. To be referred to the Reporter or not?

JUDGEMENT (ORAL)

(DELIVERED BY SHRI J.P. SHARMA, HON'BLE MEMBER (J))

The matter had come up for hearing on 3.2.1992, but the parties were not present on that date. The matter again came up on 4.2.1992 when Shri B.R.Verma appeared as proxy counsel for Shri D.P. Avinashi, counsel for the applicant and sought adjournment. The matter, therefore, had been adjourned for today for hearing. Today also, none is present for the applicant. The matter relates to allotment of the premises to the applicant and by the impugned order dt. 30.10.1989 passed by the Deputy Director, Directorate of Estates, Enquiry Department, Government of India, allotment in favour of the applicant

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D - 551, Netaji Nagar was cancelled. The case of the respondents has been that the applicant has allowed the house to be occupied by unauthorised person and there was an enquiry by the Enquiry Department of Directorate of Estates, who physically went on the spot of house No.D-551, Netaji Nagar and found other person named Ranjit Singh residing therein, whose name was not in the ration card also. Since there is no one to press this application in spite of several opportunities given earlier and the learned counsel for the respondents on the basis of the counter filed on record justified the impugned order dt.30.1.1989, so the said order is upheld, though ex-parate. The Original Application is, therefore, dismissed leaving the parties to bear their own costs.

AKS

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J.P. Sharma
5/2/92
(J.P. SHARMA)

MEMBER (J)

05.02.1992